

ASSAM ACT XVII OF 1973

(Received the assent of the Governor on the 27th July 1973)

THE ASSAM SECONDARY EDUCATION (AMENDMENT) ACT, 1973

[Published in the Assam Gazette Extraordinary, dated the 30th July, 1973]

An Act

further to amend the Assam Secondary Education Act, 1961

Preamble Whereas it is expedient futher to amend the Assam Act of Assam Secondary Education Act, 1961, hereinafter ^{XXV} of called the principal Act, in the manner hereinafter 1961. appearing ;

It is hereby enacted in the Twenty-fourth year of the Republic of India as follows :—

Short title, extent and commencement.

- 1. (1) This Act may be called the Assam Secondary Education (Amendment) Act, 1973
- (2) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.
- (3) It shall have the like extent as the principal Act.

Amendment of Section 5 of the Assam Act XXV of 1961.

2. For section 5 of the principal Act, the following shall be substituted, namely :—

- “5. (1) The Board shall consist of the following members, namely:—
- (i) a Chairman to be nominated by the State Government.

Ex officio Members—

- (ii) Additional Director of Public Instruction, Assam, Vice-Chairman.
- (iii) Director of Agriculture, Assam.
- (iv) Director of Technical Education, Assam.
- (v) Director of Health Services, Assam.
- (vi) Director of Industries, Assam.
- (vii) Principal, Assam Agricultural College.

Prices— ·15 Paise

(viii) Directors of Education of territories of other States and administrations admitted to the privileges of the Board.

(ix) Deputy Director of Public Instruction in charge of Women's Education, Assam.

Members to be nominated by the Government—

- (x) One Inspector of Schools.
- (xi) One Principal of Higher Secondary Schools.
- (xii) Two Head Masters and one Head Mistress of High Schools.
- (xiii) One Superintendent of High Madrassas.
- (xiv) Two representatives of each of the Universities of the State on the recommendations of respective Vice-Chancellors.
- (xv) One Principal of Teachers' Training College.
- (xvi) One Principal of a Polytechnic Institute.
- (xvii) Two representatives of the Assam Aided High School Teachers' Association.
- (xviii) Two representatives of Assam High School Teachers' Association.
- (xix) Two representatives of the All Assam M. E. School Teachers' Association.

Co-opted Members—

(xx) The Board shall have power to co-opt not more than three members from among the distinguished educationists.

(2) The State Government shall appoint an officer of the State Government as *Ex officio* Secretary to the Board who shall also be an *Ex officio* member of the Board. The emoluments of the Secretary shall be determined by the State Government and shall be paid from the Board's fund.

(3) The Chairman shall be appointed by the State Government for a term of three years and shall be eligible for re-appointment for a second term only.

(4) The State Government may remove the Chairman before expiry of his term of appointment by giving one month's notice thereto, in writing, if the State Government considers his continuance as Chairman, for good and sufficient grounds, to be detrimental to the interest of the Board.

(5) The emoluments of the Chairman and other terms and conditions of his service shall be determined by the State Government and such emoluments shall be paid from the Board's fund.

(6) The Chairman shall preside over all the meetings of the Board and of the different committees constituted by it. In the absence of the Chairman, the Vice-Chairman shall preside over the meetings of the Board or of any committee."

Amendment 3. In section 9 of the principal Act,—

of section (1) the following shall be inserted as sub-section 9 of Assam Act XXV of section (1) namely:—

1961.

"(1) The Chairman may resign his seat by giving notice thereto in writing to the State Government and he shall be deemed to have vacated his seat from the date of acceptance of his resignation by the State Government."

(2) Sub-sections (1), (2), (3) and (4) shall be renumbered as sub-sections (2), (3), (4) and (5) respectively.